



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Jammu, the 24th of April, 2018

SRO 191 .- In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat, 1989 and in supersession of all previous notifications on the subject, the Government hereby appoint Shri Ashfaq Ahmed Lone, Advocate as *Additional Public Prosecutor* for the Court of Additional District and Sessions Judge, Rajouri for a period of one year on terms and conditions as laid down in Government Order No. No.1907 -LD (A) of 2015 dated 22-06-2015.

By order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)
Secretary to Government

Dated: 24-04-2018.

NO: LD(A) 2009/52-II

Copy to the:-

1. Ld. Advocate General, J&K, Jammu
2. Director General of Police, J&K, Jammu.
3. Principal Secretary to Government, Home Department.
4. Principal District and Sessions Judge, Rajouri.
5. Additional District and Sessions Judge, Rajouri.
6. Deputy Commissioner, Rajouri.
7. Director Litigation, Jammu
8. Sr. Superintendent of Police, Rajouri
9. Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister.
10. Private Secretary to Hon'ble Minister of State for Law, Justice and Parliamentary Affairs for information of the Hon'ble MoS.
11. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
12. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
13. Chief Prosecuting Officer, Rajouri for information and necessary action.
14. *Public Prosecutor*, Rajouri for information and necessary action.
15. Incharge Website, Department of L, J&PA.
16. Shri Ashfaq Ahmed Lone, Additional Public Prosecutor, Rajouri.
17. SRO section, Department of LJ&PA (w. 7. s. c).
18. Concerned file

(Ashish Gupta)
24.4.18

Deputy Legal Remembrancer

24/4/2018